

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA No. 1297/96

New Delhi, this the 9th day of December, 1996

Hon'ble Shri S. P. Biswas, Member (A)

(9)

1. Smt. Nirmal Sharma,  
w/o Sh. K.S. Gautam,  
R/o H-316, Sarojini Nagar,  
New Delhi.
2. Shri K.S. Gautam,  
s/o late Shri Duli Chand Gautam,  
r/o H-316, Sarojini Nagar,  
New Delhi. ..Applicants

(By Sh. D.P.Avinashi, Advocate)

Versus

1. Union of India through  
Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi
2. Director,  
Directorate of Estates,  
Nirman Bhawan, New Delhi
3. Estate Officer,  
Directorate of Estates,  
Nirman Bhawan, New Delhi .. Respondents

(By Shri Harvir Singh, proxy for Ms. Protima Gupta, counsel  
for respondents)

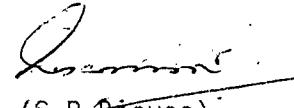
O R D E R (oral)

The issue for consideration in this application

is simple. . . Applicant no. 1 Smt. Nirmal Sharma was offered an alternative accommodation (Type-B) on 7.12.1995 following the orders of this Hon'ble Tribunal passed on 24.4.1995 in OA No. 304/94. - The applicant would contend that the offer was accepted, through proper channel, on 8.12.1995. As per counsel for respondents, the said acceptance was not received by them. Be that as it may, the respondents are willing to offer again an alternative accommodation (Type-B) to applicant no. 1 preferably in the same area i.e. Kidwai Nagar or in Naroji Nagar or in any adjoining areas. The counsel for the applicant came up with the

plea that the occupation of the quarter No. H-316 was cancelled on 17.11.1993 and he would like to get the privilege of paying the normal licence fee. It is another issue which has to be sorted out separately between the applicant and respondents. The counsel for the respondents submits that the accommodation in lieu of Q.No. A-253, Kidwai Nagar, New Delhi, will be offered to the applicant within a period of three months from the date of receipt of a copy of this order. The applicant will not be evicted from the present accommodation unless an alternative accommodation, as ordered above, is offered.

2. The application is allowed as aforesaid. No costs.

  
(S.P. Biswas)  
Member (A)

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